

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

(Special Original Jurisdiction)

TUESDAY, THE TWENTY FOURTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 5816 OF 2026

Between:

Niveditha Arukonda, D/o. VidyaSagar, Age 25years, Occu- Doctor, R/o- H.No-
2-1-607,B-5, 205,Thirumala Residency, Hanamkopnda,Warangal -506001

..PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

..RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents, particularly the 2nd respondent, in not considering the petitioner with (PG-NEET) 2025 Roll No.25661184583, for registration for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category 2 (NRI), and Institutional Quota (MQ-3) for next/left over phase of counselling and subsequent phase of counselling as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner request for registration for admission into PG-Medical course under Management Quota Category 2 (NRI). and Institutional Quota (MQ-3) in next/left over phase of counselling and subsequent phases of counselling for the academic year 2025-26.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the 2nd respondent to consider the petitioner((PG-NEET) 2025 Roll No.25661184583) request for registration for admission into PG-Medical course under Management Quota Category 2 (NRI), & Institutional Quota (MQ-3) in next/left over phase of counselling and subsequent phases of counselling for the academic year 2025-26 pending disposal of the writ petition.

Counsel for the Petitioner: SRI A. SHARAT CHANDRA

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 5816 of 2026

DATED : 24.02.2026

Between:

Niveditha Arukonda

... Petitioner

AND

The State of Telangana,
rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Hyderabad and another

... Respondents

ORDER:

Sri Sharat Chandra A, learned counsel appears for petitioner.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (the University), appears for respondent No.2.

2. The petitioner has completed her MBBS course from Pratima Institute of Medical Sciences, Karimnagar, Telangana. She seeks a direction upon the respondent University to consider her representation dated 21.02.2026 for registration and admission into Post Graduate Medical Courses under

Management Quota Category 2 (NRI) and Institutional Quota (MQ-3) for leftover vacancies in the subsequent phase of counselling for the academic year 2025-26. She has not been able to register online for the said category by the cutoff date i.e., 17.02.2026. She is otherwise fully eligible for admission into Post Graduate Medical Courses under Management Quota MQ-2 (NRI) and MQ-3. Therefore, she has preferred this Writ Petition.

3. The learned counsel for the petitioner has prayed for a direction upon the respondent University to allow the petitioner to register online and participate in the mop-up round counselling against left over vacancies.

4. The learned counsel for the University submits that even for the leftover vacancies, the counselling is going to be over today. The admissions are to be closed in any case by 28.02 2026. In such circumstances, any indulgence granted to the persons like the petitioner would prolong the admission process and the whole exercise may be unworkable at the fag end.

5. We have heard the learned counsel for the parties and taken note of the materials and facts placed on record.

6. We are of the considered view that as the mop-up round counselling for leftover vacancies even after extension of time for online registration is going to be over today, no further indulgence can be granted to the persons who have missed the cutoff date for online registration to the aforesaid quota. Otherwise, the whole process of admission by the deadline i.e., 28.02.2026 may be difficult to complete. Therefore, we are not inclined to entertain the instant Writ Petition which is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI A. SHARAT CHANDRA, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana [OUT]
3. One CC to SRI T. SHARATH, SC FOR KNRUHS[OPUC]
4. Two CD Copies

BN

BS

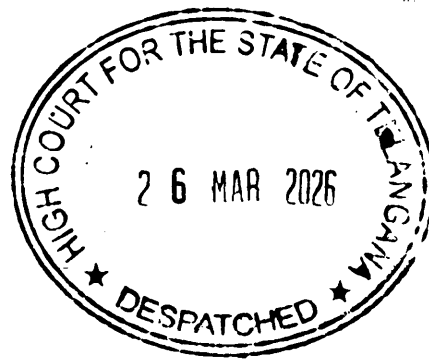
PMa

HIGH COURT

DATED:24/02/2026

ORDER

WP.No.5816 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑦ PMG.
16/3/26.